

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 79/MP/2021

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 along with Regulation 8A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2019 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions to Respondent to allow transfer of LTA and Connectivity from the Petitioner to its four 100% subsidiary SPVs, in accordance with the Regulation 8A of the aforesaid regulations.
- Date of Hearing : 22.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Inox Wind Infrastructure Services Limited (IWISL)
- Respondent : Power Grid Corporation of India Limited (PGCIL)
- Parties Present : Shri Naveen Chawla, Advocate, IWISL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Bhupesh Juneja, IWISL
Shri Ravi Sinha, IWISL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking direction to the Respondent, PGCIL to allow the transfer of Long-term Access and Connectivity from the Petitioner to the respective four SPVs, which have commissioned 200 MW power project (50 MW each) more than one year back in accordance with Regulation 8A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.
3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.
4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not already served. The Respondent was directed to file its reply, if any, by 15.5.2021 with advance copy to the Petitioner, who may file its



rejoinder, if any, by 10.6.2021. The due date of filing of reply and rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**